



2026:DHC:9339



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC011968272018
+ **OMP (ENF.) (COMM.) 183/2018 & EX.APPL.(OS) 1544/2026**
PATEL GAMMON JOINT VENTURE Decree Holder
Through: **Mr. D. S. Chadha, Adv.**
versus
SJVN LIMITED Judgement Debtor
Through: **Mr. Uttam Datt, Sr. Adv. with**
Ms. Sonakshi Singh, Mr.
Naman Kumar and Ms.
Katyayani Shekhar, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **16.10.2026**

EX.APPL.(OS) 1544/2026

1. The present application has been filed on behalf of the Judgment Debtor seeking release of the interest accrued on the amount of Rs. 10,94,84,711/- deposited by them with the Registry of this Court.

2. Learned Counsel for the Decree Holder also gave his consent to the release of the entire interest accrued on the fixed deposit in favour of Judgment Debtor.

3. In view of the no-objection by the Decree Holder, the present application is allowed. The Registry is directed to release the interest accrued on the amount of Rs. 10,94,84,711/- deposited before it, in

Signature Not Verified

Signed By: ANUBHAW TRIPATHI
OMP (ENF.) (COMM.) 183/2018
Signing Date: 16.10.2026
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Page 1 of 2



2026:DHC:9339



favour of the Judgment Debtor, along with any further interest accrued thereon, if any.

4. The application stands disposed of in the above terms.

OMP (ENF.) (COMM.) 183/2018

5. At the outset, learned Counsel appearing on behalf of the Decree Holder seeks leave to withdraw the present petition, with liberty to revive the same, if and when the need arises. Learned Counsel also seeks permission to withdraw the bank guarantee.

6. Leave and liberty, as sought, is granted. The Decree Holder is also permitted to withdraw the bank guarantee furnished before the Registry of this Court.

7. In view thereof, the present petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

OCTOBER 16, 2026/gunn